किंसानों का भुगतान किया जग्ता चहिए।..**(व्यवधान**).. और साथ ही ..(**व्यवधान**)..

-विष्रक्ष के नेता श्री सिकन्दर बख्तः सदर साहिबा, राजनाथ सिंह के नामों में उलझ कर कहीं आप न रह जाये।..(व्यवधान)..

النفری مسکنور بخت : معدد صاحبہ دراج ناغو مسئنگھ کے ناموں میں المجھ کر کہیں ایپ ندرہ جا یکی ۔ • • «مداخلت ، • آ

मी राजनाध्य सिंहः मैडम, चीनी मिलों में पिगई का काम समय से प्रारम्भ नहीं हुआ है। अगर हम देखें तो पिछली बार इतने ही समय में जितने गत्रे की पिगई हो सकी थी उससे एक चौथाई गत्रे की पिगई आज तक नहीं हो पाई है। अभी तक किसानों का गत्रा खेत में खड़ा है जिसकी वजह से खी की बुजाई जो कि समय से हो जानी चाहिए थी वह नहीं हो पा रही है। इसलिए मैं निवेदन करना चाहता हूं कि 117 चीनी मिलों में से 91 चीनी मिलों ने ही पिगई का काम प्रारम्भ किया है लेकिन 26 चीनी मिलों अब भी बन्द पड़ी हुई हैं। जल्दी ही इन 26 मिलों को चालू कराया जाना चाहिए जिससे कि पिगई का काम प्रारम्भ हो सके। साथ ही जो किसानों का बकाया है उसका शीघ मुगतान किसानों को किया जाना चाहिए। यही मांग करते हुए मैं अपनी बात समाप्त करता हूं।

श्री मोहम्मद आज्ञम खान (उत्तर प्रदेश): मैडम, मेरा इसमें एक सुझाव है।..(स्यावधान)..

उपसभापतिः एक मिनट, आप इस तरह से खड़े होकर न बोले। आप बैठिए। लिस्ट में आपका नाम नहीं है।..(स्थवचान)...

श्री पोहम्मद आज़म खान: यह एक बड़ी ही जवलत्त समस्या है। यह सही है कि .. (व्यवधान).. इसमें मेरा सुझाव यह है कि जितने भी प्राईवेट क्रशर्स है, उनको भी इस बात के लिए बाध्य किया जाये कि वे भी रेट दें जो सरकारी मिलों का रेट है गन्ने कर। वहां / पर भी अगर उस रेट का मानक तय कर दिया जाये तो जो सरकारी मिलों अभी तक नहीं चली हैं बहुत सी, इसमें बहुत बड़ी साजिश है। पिछले दिनों, "*

े यह बड़ी गर्म खबर है उत्तर प्रदेश में ..(स्थवधान)...

श्री एस॰एस॰ अहलुवालियाः (बिहार) मैडम , ये गव्दर्गर साहब के बारे में क्या कह रहे हैं?... (व्यवधान)...

श्री मोहम्पद आज्ञम खानः अगर ...(व्यवधान)... मेरा यह सझाव है...(व्यवधान)...

उपसभापतिः आप समाप्त कीजिए। आपका नाम नहीं है फिर भी आपको काफी बोलने दिया!...(ख्यवधान)...

श्री एस॰ एस॰ अहलुवालियाः मैडम, अभी जो इन्होंने मवर्नर साहब के बारे में कहा है उसको एक्सपंज किया जाये।...(क्यक्धान)..

उपसभापतिः आई, विल सर्च आउट. नहीं-नहीं, गर्बनर साहब के बारे में कुछ कहा है तो वह रिकार्ड पर नहीं आएगा।

RE. Urgent Need to Prevent Anti-National and Pro-LTTE Sentiments in Tamil Nadu SHRIMATI JAYANTHI NATARAJAN (TAMIL NADU): Madam, I would like to raise a very serious issue before this House. That is why, Madam, I have requested you to kindly permit me to speak. Madam, five year have passed since the ghastly, tragic and shameful assassination of my beloved leader, Shri Rajiv Gandhi took place. I have the misfortune of being a witness to that heartrending incident. It is a shame on this country and every Indian that more than 5'2 years have passed and we have not been able to bring the murderers to justice. We have not been able to bring the accused, the guilty to book and punish them. In a mighty country like India, in a great country like India, one of the best loved leaders of this country was shot down in the prime of his life in my State, to my shame--and we have not been able to bring the culprits to justice. Madam, every year, in every Session, my colleagues and I raise this issue and various Ministers incharge of this keep telling trotting out

^{†[]} Transliteration in Arabic script

^{*}Expunged as ordered by the Chair

(RAJYA SABHA]

explanations that 1.2 witnesses have been examined, that the trial is 5.5., etc. We are not interested in the decimal points. We are only interested in bringing the accused to book. My point here is very specific, that is, one concrete thing was done in response to a request from all the hon. Members and in response to a public outcry; the LTTE was banned. Madam, the LITE has been banned in this country. It is now a banned organisation and after a great deal of pressure, the Government agreed to our request for the extradition of Prabhakaran from Sri Lanka. In this situation. Madam, a very serious event has taken place in Tamil Nadu. About two weeks ago, a political party in the State held a conference and in this conference many sentiments were expressed. I speak with a great deal of responsibility when I say that these sentiments are nothing short of antinational because during this conference the leaders of this political party made a demand-I do not want to take the time of the House; I want to be very specific -that the ban on LTTE should be revoked. Not only did they make this demand, they also made speeches glorifying the leader of the LITE who is guilty of the assassination of Shri Rajiv Gandhi, Madam, they did not stop there. They said that humanism and sympathy should be extended not to the death of Rajiv Gandhi, but to those--they named some LTTE terrorists- who have been killed. The final demand which they made was that there should be more sympathy for the activities of LITE in Tamil Nadu. They tried to make a link between the sufferings of Tamilians in Sri Lanka and the LTTE terrorists which is something they could have never done. My demand is very simple. The LTTE is a banned organisation and the inquiry into Shri Rajiv Gandhi's death has not yet been concluded and his killers have not yet been brought to book. Madam, the pride of this country, the prestige of this country, depends upon our bringing the accused to justice. Otherwise, none of us has a right to be in Parliament or to call ourselves true sons and daughters of

this country because if a revered leader is assassinated and we are not able to do anything, then there can be no greater pathetic commentary than this on the state of the nation. The Chief Minister of Tamil Nadu has already announced that stern action will be taken against any such sentiments expressed. It is shameful, tragic and heartrending that on the very soil on which our beloved leader lost his life-many of us were not able to face the fact that we belonged to the State where he was assassinated so cruelly. On the same soil ...(Interruptions)...! will finish in one minute, Madam - on the same soil there is a conference being held in which people are allowed to get. up and say that the ban on LTTE should be revoked; they praise all the leaders of the LTTE and say that Rajiv Gandhi was equally a terrorist. Madam, I belong to that soil and I hang my head in shame. The Chief Minister has said that he would take stern action if anybody encourages this kind of terrorism or terrorists. I would like to call upon the Central Government and I hope that the Central Government will not remain idle. I think that the Central Government should help the Chief Minister of Tamil Nadu, since he banned the LTTE. The Central Government is responsible for overall security of the country and there is a need to bring the killers of Rajiviji to book. I demand a statement from the Central Government to tell us, what they are doing, what action they are taking against those people who committed this treason, who made this anti-national statement on the soil of my State. I would like to know what action the Government is taking against them. I further demand on assurance from the Central Government that the ban on LTTE will never be revoked until the killers of Rajivji are brought to book. Madam, one final word. Our sympathies will go out to the sufferers. We are not interested in the internal affairs of another country. But, as a Member of Parliament from Tamil Nadu, I have to say that our sympathies will go out to the suffering and innocent Tamils of Sri Lanka and we should do our best to help

them in their legitimate aspirations. Our heart goes to those Tamils suffering in Sri Lanka and our assistance goes to them but it does not extend to terrorist groups like' LTTE and other such groups; we should conic out with a Firm hand on the killers of Shri Rajiv Gandhi. Thank you.

SHRI S. PETER ALPHONSE (Tamil Nadu): Madam, 1 thank you for the opportunity given to me First of all, 1 would like to associate myself with our colleague, Shrimati Jayanthi Natarajan and I endorse what all she said except a few points. Madam, happenings in Sri Lanka for the past ten years have been a source of concern to all of us and we cannot ignore them as something that happens in another country. The happenings in Sri Lanka, with regard to their ethnic issue, affect our country politically, socially and economically Politically we have lost a very great leader who could have led this country to the 2 1st century. The arrival of refuges in thousands has damaged the social equilibrium of the State. Our industrial and trade links with Sri Lanka have broken and another news which is very alarming is that America is planning a sophisticated airport in a 2000 acre plot which could be considered as a potential security threat to our defence. I am glad that the Government of India spends too much of time with its neighbouring countries, especially, with China, Bangladesh and Pakistan I think the Government of India is not prepared to spend sufficient time with our other neighbouring country, Sri Lanka, which is worthwhile because our bond with Sri Lanka is much stronger when compared to our other neighbouring countries. The trade and industrial activities of Tamil Nadu have been curbed. For example, the movement of country boats taking cargo to Vizag, Goa Bombay and other parts of the country was banned and this has resulted in unemployed of hundreds and thousands of labourers. The ban imposed on the movement of boats has resulted in a lot of damage to ihe economy of a particular area. I think it is high time the Government of India took more interest and sew to it that there was

no unrestricted movement of LTTE in the Indian territory. Madam, peace and tranquillity could be obtained only when the Government of India takes more interest which it has not taken after Indiraji and Rajivji. I think this is the proper time that the Government of India takes more interest in solving this ethnic problem; otherwise, it affects us politically, economically and socially.

THE DEPUTY CHAIRMAN: Many hon. Members want to join this issue. I do not know if we can just open it up to everybody, to speak on it... (Interruptions)...

SHRI V. NARAYANASAMY (Pondicherry): Madam, I require just half a minute... (Interruptions)...

THE DEPUTY CHAIRMAN: I know. Everybody wants to speak. Let me count one. two, three, four......ten. Ten minutes will go...(Interruptions)...

SHRI V. NARAYANASAMY: Madam, just I would like to submit one point...(Interruptions)...I am supporting... (Interruptions)...

THE DEPUTY CHAIRMAN: I am also supporting ... (Interruption) ... The entire House is supporting (Interruptions) ... Do you mean that those who are not speaking are not supporting it?

SHRI NARAYANASAMY: Madam, 1 welcome it, on the whole. Madam, the Chief Minister of Tamil Nadu gave a stern warning that he will not allow pro-LTTE conclave by any organisation or support given to the banned organisation. But, in spite of that, conclaves and street conferences are taking place and no action has been taken. Therefore, I urge upon the Central Government to come out with a statement to revoke political parties which are very active in supporting the LTTE. I would also like to know what action the Government has taken for extradition of the killer of Shri Rajiv Gandhi-Prabhakaran, the supreme leader of LTTE.

THE DEPUTY CHAIRMAN: One minute for everybody...(interruptions)...It is a serious mattet - a banned organisation holding a meeting there. I will allow. Hanumanthappaji also wants to say something. But only one minute each.

भ्री एस॰ एस॰ अहलुखालिया (बिहार)ः महोदवा। जो मुद्दा जयंती नटराजन जी ने ठठाथा है, यह बहुत ही गंभीर भसला है। दुर्भाग्य की बात है महोदया कि राजीव गांधी के हत्यारों को अभी तक सजा नहीं दे पाए है और जिस वक्त हम श्रीपेराम्बुद्दर में, जी राजीव गांधी का शहीद स्थल है, शक्ति स्तम्भ पूरी तरह स्थापित नहीं कर पाए हैं उसी वक्त उस भूमि पर एक पर्टिक्यूलर पोलिटिकल पार्टी इन टेग्रेरिस्टों को, प्रभाकरण को ग्लोरीफाइ करने के लिए तरह तरह के सरंजाम जमा कर रही है और वहां तरह की मीटिंगे हो रही हैं। पहोदया, इसको रोकने की जरूरत है और इस पर अंकुश लगाने की जरूरत है। मैं आपके माध्यम से केन्द्र सरकार से कहना चाहता हं कि एक तरफ तो इंडियन पीस कींपिंग फोर्स भेजकर हम उनकी मदद करते हैं और दूसरी तरफ आज तक हमारी एक्स्टडीशन टीटी पर श्रीलंका से दस्तखत नहीं हुए कि जिसके माध्यम से हम प्रभाकरण को मद्रास लाकर, यहां हिन्दुस्तान लाकर, उस हत्यारे को, अपने कानून के तहत कठोर से कठोर सजा दे सकें। तो आपके माध्यम से मैं मांग करता हं केन्द्र सरकार से कि सिर्फ इन भाषणों को रोकने सेन हीं चुलेगा, पर एकाटाडीशन टीटी पर श्रीलंका से साइन लिए जाएं और अगर वह इंकार करता है तो दूसरे डिप्लोमैंटिक चैनल्स से उस पर कैसे अंकुश लगा सकते हैं उसकी शुरूआत करनी चाहिये।

SHRI S. MUTHU MANI (Tamil Nadu): Madam, at the outset, I would like to point out that it was because ofthe effective measures taken by our leader, Puratchi Thalaivi, Dr. Jayalalitha, that the activities of this organisation, LITE, were coutrolled.

Through you, Madam, I would like inform the House that the stand of our party, AIADMK, has always been very clear. Along with you all, we support the rights of the Sri Lankan Tamils, within the frame-work of Shri Lanka. I would also like to point out here that this banned organisation has always been

supported and encouraged by one political party, namely,...

THE DUPUTY CHAIRMAN: Don't name any party.

SHRI S. MUTHU MANI (Tamil Nadu): I am not naming, Madam.

THE DEPUTY CHAIRMAN: I do not want anybody to make it political. I am sorry. I am extremely sorry that people try to make political capital.

SHRI S. MUTHU MANI I would not mention the name of any party, Madam.

THE DEPUTY CHAIRMAM: Please. ... (*Interruptions*)...

Otherwise, I will expunge what all you have said. ...(Interruptions)...

SHRI S. MUTHU MANI: I would say that certain elements have been supporting and encouraging the activities of the LTTE.

I demand here. It is the bounden duty of the Central Government to give a direction to the Tamil Nadu Government to take stringent action against all these people who are always supporting the LTTE and its activities.

For your information, Madam, only three four days beck, as per reliable information pub lished in the newspapers, we find that petroleum products are being trans ported illegally from Tamil Nadu to Sri Lanka. The Government of Tamil Nadu is saying that action would be taken. The Chief Minister of Tamil Nadu is saying that he would take stern action against such activities. But practically, the Governmet of Tamil Nadu is not taking effective and proper acation against the persons, who are encouraging the LTTE. Therefore, the Centre should give a direction to the Tamil Nadu Government asking them to take immediate and effective measures to put an end to the activities of the LTTE on Indian soil. Thank you, Madam. ...(interruptions)...

SHRI R. MARGABANDU (Tamil

Niidu): Madam, please allow me to say a word.

THE DEPUTY CHAIRMAN: you also wan! to speak?

SHRI V.P. DURAISAMY (Tamil Nadu): Madam, I would like to say a few words in regard to the action taken by the Tamil Nadu Government.

.. (interruptions).,.

SHRI N. TALAVAI SUNDARAM (TAMIL NADU): Just one word, Mndam. ...(interruptions)...

SHRI V.P DURAISAMY : Please permit me, Madam.

SHRI S. MUTHU MANI .Where is the question of any clarification in this, Mndam? Let the hon. Member say whether he wants to associate himself with the point made by Shrimati Jayanthi Natarajan or not. (interruptions)..

THE DEPUTY CHAIRMAN: One minute, please. I would request you all to please sit down.

I know the issue is sensitive. The issue is one which the Central Government should also take note of. Of course, the responsibility of the State Government is there because it happened there. Anything happening in a State has to be the responsibility of the State Government. But the matter is serious. it is a banned organisation. Organisations are always banned by the Central Government. If something is taking place over there, the matter is permitted in the House to be taken up because the Central Government also has to take note of it. But Mr. Duruiswamy, there is no point in your giving any clarification on behalf of the State Government because nobody is blaming the State Government. Everybody is urging the State Government to take action. That is it.

SHRI V.P DURAISAMY: But he said that the State Government was not Hiking any action.

THE DEPUTY CHAIRMAN: I have

said, i am not allowing any allegation. I do not allow any allegation.

SHRI V.P DURAISAMY: Dadm, the State Government has taken effective action against them. The Inspector-General of Police has been deputed to monitor the activities of the LITE.

My friend over there is saying that the Government is not taking any action.

SHRI N, THALAVAI SUNDARAM (Tamil Nadu): Madam. .. (Interruptions) ..

THE DEPUTY CHAIRMAN: Don? interrupt He didn't interrupt you. It is not fair.

SHRI V.P. DURAISAMY: Madam, I join my other friends in demanding action to be taken against any individual or any political party supporting the LTTE activities

The Government of Tamil Nadu has taken all types of action and it has also initiated steps to watch their activities. The Chief Minister of Tamil Nadu has given an assurance to take action against a!! those who are supporting the LTTE activities. That's all ...(Interruptions)...

SHRI R. MARGABANDU (Tamil Nadu): Madam, just one minute.

THE DEPUTY CHAIRMAN: Please don't politicise these issues which are, naturally, of importance.

SHRI R MARGABANDU: Only one point Madam. Recently our Home Minister, Mr. Indrajit Gupta, visited Tamil Nadu, and he made an open statement that there has been intrusion of the LTTE into Tamil Nadu. So, this thing had happened. This organisation has been banned; and there is a Government which has not taken any steps to prevent the intrusion with the result that there is a gun culture, opium trading and other things going on there—and all these are spoiling the careers of the young people there. Therefore, action has got to be taken. It is not sufficient just to say that you are

taking action. As a matter of fact, a conference is going on there and that particular organisation called Pattali Makkal Kachchi is taking out processions with placards showing Sivarasan and Thaanu, the main killers of Rajiv Gandhi. I want to know whether such things can be permitted on the soil of our country.

So, I request the Government, through the Chair, let there be a warning to that particular party, which is in power there, to curb those activities. Otherwise we will have to charge them that they are siding with that banned organisation.

THE DEPUTY CHAIRMAN: I again remind you, don't make allegations which you can't substantiate. Mrs. Jayanthi Natarajan also comes from the same State, this gentleman also comes from the same State. The State Government should be supported. That is what the demand is-to take care of terrorism. Any State Government is not capable of taking care of terrorism by itself: the Central Government has to support it. What is the harm in saying that? So, don't make every issue a personal, party, issue. There are certain national issues which are above party politics.

SHRI R. MARGABANDU: No mention has been made of that point.

THE DEPUTY CHAIRMAN: You don't have to argue. I am not allowing any argument. ...(Interruptions)...

H. HANUMANTHAPPA (Karnataka): Madam, if I am alive today and standing before you, it is because of the direction that I got from Rajiv Gandhi, after his last Speech at Poonamalle, to organise the breakfast for the next morning. Had he not sent that direction to me on that day, I think I would have been gone along with him, beside him. So I owe my life to him. If 1 am alive today, it is because of his last message to me.

Madam, I am sorry that even five years after the ghastly incident in this sovereign country of ours, the sovereign

Government of India is incapable of bringing the culprits and conspirators to book. What message are we sending outisde? The man who was supposed to take over as the Prime Minister of the country just after a week was savagely killed by aliens on India soil, and the sovereign Government of a sovereign country is helpless, even five years after that, to bring the culprits and conspirators to book. What message are we sending to the outside world?

Is India so incapable? Are we lacking in nationalism, are we lacking in integrity, are we lacking in honesty? What is it that is coming in the way if it is not a lack of political will? I must say that the hurdles of procedures and technical wrangles should not come in the any where national interests are concerned. This extradition treaty has not yet been signed. What is it that is coming in the way? Why should we not enter into an extradition treaty with the friendly Government there and bring the culprits to the India soil and try them? It is high time that the Indian Government work up and moved in a correct direction so that it can be called a sovereign government of a sovereign country.

DR BIPLAB DASGUPTA (West Bengal): Madam,....

THE DEPUTY CHAIRMAN: On the same subject?

DR. BIPLAB DASGUPTA: Yes. I just associate myself with the sentiments express by Mrs. Jayanthi Natarajan. There' are two

Number one, there should be a proper inquiry into the death of Rajiv Gandhi. He was not only a leader of a party, but he was a former Prime Minister of the country. He was a prominent leader. It is really disgraceful that for five years nothing has come out of this inquiry. As a Member of this House I demand that a proper inquiry should be made to find the culprits, what happened and all that.

Secondly, I also agree with her on the point of the LTTE. The LTTE is an

organisation which is not only creating troubles for us but which is also creating a lot of trouble in Sri Lanka in the way of reconciliation between the two ethnic communities there. We in this country want to have good relations with Sri Lanka. We also want to see that there are good relations between the two major communities in Sri Lanka. We support autonomy for the Tamils but not independence, separating the Tamil part from Sri Lanka. Now that a new President is there in Sri Lanka, he is trying to bring some reconciliation between them. However, I find that some difficulties are coming in because of intransigence of the LTTE forces.

I support what Mrs. Natarajan has said on both these points, and I will just quickly mention one point before 1 conclude.

As a matter of praise for Mrs. Jayanthi Natarajan, I mentioned this earlier in the House. When Rajiv Gandhi died, the entire police force...

THE DEPUTY CHAIRMAN: The Defence Minister is here for a statement.

DR. BIPLAB DASGUPTA: Madam, I need just a minute. When Rajiv Gandhi was lying in a pool of blood and he died, all the police force personnel, excepting those who got killed, ran away. All the supporters of Rajiv Gandhi ran away. Everybody who was shouting "Rajiv Gandhi *zindabad*" a few minute ago, ran away.

THE DEPUTY CHAIRMAN: What is this? ...(Interruptions)

DR. BIPLAB DASGUPTA: Only Mrs. Jayanthi Natarajan was there. All other ran away.

SHRI SS. AHLUWALIA: Everybody was

THE DEPUTY CHAIRMAN: Again I am very sorry. On a matter which was raised in such a sober atmosphere I find that such a controversy has been created. ...(Interruptions)

SHRI H. HANUMANTHAPPA: I

was present there. I know who were all present there. How can you say that?
..(Interruptions)

THE DEPUTY CHAIRMAN: The question is not about who was present and who was not present. The tragedy took place, and 17 police people died. Perhaps, your information is not correct. You don't now that. ...(Interruptions)

Those who were there, died in the bombblast. The whole congregation cannot die.

But the question here is that the killers have not been brought to book. Those people who are behind this, are now having meetings and are saying things. So, the Central Government should take note of this. Again I request the Members not to bring politics into such national tragedies. It is a question of the country. If terrorism is going to grow, anybody, you, me or anyone else can die.

SHRI VAYALAR RAVI (Kerala): One point, Madam.

THE DEPUTY CHAIRMAN: We have a statement now. ...(Interruptions)

SHRI VAYALAR RAVI: Only one minute. There was a debate in this House regarding a missing file. Mr. Chidambaram gave an assurance to this House to reconstruct the file. I want to know from the hon. Prime Minister whether the file has been reconstructed. What happened to the missing file'?' What is the progress in reconstructing the file?

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh) Madam. ...

THE DEPUTY CHAIRMAN: It is not a question of placing anybody on record. Everyone is included in it. Arc you out of this House? You arc very much a leader of your party. I am sure your sentiments are there. If you want to say it for record, do it. You also speak.

in Tamil Nadu

RENUKA SHRIMATI CHOWDHURY: Madam, may I speak from here?

THE DEPUTY CHAIRMAN: Never mind. I permit you to speak from there.

SHRIMATI RENUKA CHOWDHURY: I just want to draw the attention of the House to the fact that, as far as terrorism is concerned, law and order cannot be treated as a State subject. There has to be a Central comprehensive action pain to help the States. Why I draw the attention of the House to this fact is that Andhra Pradesh is facing the Naxalite menace every.1 myself have been put under "Y" category security because of my clash with the Naxalites. Madam, the minute we put a ban on the Naxalites in Andhra Pradesh, they move into the neghbouring States. As a result of which, if we do not have a comprehensive plan, whereby the Centre remains sensitized to the various States. whether it is the PWG or the LTTE or whether it is the tragedy of losing innocent citizens and great people, the tragedies will become statistics in history repeatedly. So, today, if I am not mistaken, the Central Home Minister is seized of the matter and he has invited several Home Ministers of neighbouring States, including the Home Minister of Andhra Pradesh, and they are applying their mind, hopefully, as to how to go ahead with this. Just as terrorism is not tolerated globally and you do not negotiate on terrorism, there is no negotiation where there is terrorism or where the safety of Indian citizens is concerned. So, Madam, I just wanted to draw the attention of this House that this exercise has started and valuable inputs and recommendations made by various States and their representatives would give us a very good insight as to how to deal with this problem which has murshroomed into mammoth proportions.

THE DEPUTY CHAIRMAN: Now, there are only four minutes to the lunch

hour and the Defence Minister has requested for time for making a statement. It is just one page statement. That means it is an important statement.

रक्षा मंत्री (श्री मुलायम सिंह यादव): जी हां, मैडम, दे दिया है।

THE DEPUTY CHAIRMAN: We will be adjourning for lunch. There are some Special Mentions also.

SHRI K.R. MALKANI (Delhi): What about clarifications?

THE DEPUTY CHAIRMAN: That is what I am going to find out. Let the Defence Minister make his statement. When will you befrre to give clarifications?

क्योंकि हमारे हाऊस में कलैरिफिकेशन होती है, तो क्य आपको सुविधा होगी कि आप आकर कलेरिफिकेशन करा सकें? मेरे पास ऑलरेडी नाम है।

रक्षा मंत्री (श्री मुलायम सिंह यादव): जब आप समय निश्चित कर दें।

उपसभापतिः जो समय हम निश्चित कर दें। ठीक है. आप अपना स्टेटमेंट पढ दीजिए।

श्री पुलायप सिंह यादव: मैडम, दो बजे का समय कर दीजिए।

श्रीमती रेणुका चौधरी (आन्य प्रदेश): मैडम, दो बजे तो बोटिंग है, न? ...(व्यवधान)...

श्री मुलायम सिंह यादवः मैडम, ९ तारीख को कर दें ।

उपसभापति: १ तारीख को तो नहीं हो पाएगा। यह 9 तारीख को नहीं हो सकता क्योंकि 9 तारीख को ज्वायंट सेसन है और हाऊस जो है वह लेट बैठेगा।

श्री मुलायम सिंह यादवः मैडम, कल भी कर सकते हैं 3 बजे से पहले।

विपक्ष के नेता (भी सिकन्दर बख्त): सदर साहिबा, कल कोई कॉलिंग अटेशन वगैरह तो नहीं है? कल 12 बजे के बाद, क्वैधन आवर के बाद अगर कोई दूसरा बिजनेस नहीं है तो डिफेन्स मिनस्टिर साहब बयान पर क्लेरिंफकेशन्स का जवाब दे सकते हैं या फिर कल

الدنیت اورودهی دل تغیی سکنور بخت ؟
الدنیت اورودهی دل تغیی سکنور بخت ؟
مدد مساحب کل کوک کا لنگ امتینسشن
وغی تو تو نہیں ہے - کل ۱۲ بچے سے لیو کوکنشچ ،
اور سے لیوا گر کوک دوسر ابغرنیس کہیں
ہے تو تو کی نیسیس منسم صاحب بیاں ہو
کلیر بی کی کیشنس کا جواب دے سیکتے ہیں۔
یا بیو کل یا نج بیج کے ہددے سیکتے ہیں۔
یا بیو کل یا نج بیج کے ہددے سیکتے ہیں۔

श्री मुलायम सिंह यादवः मैडम, कल 3 बजे से पहले कर दें। मेरा कार्यक्रम एक के बाद सेना का है जेसलमेर में। मुझे जाना तो दो बजे हैं। अगर आपकी कृपा हो जाए तो टीक है, वरना तीन बजे से पहले करा टीजिए।

उपसभापित: कल के दिन दो और ढाई के बीच का टाइम होता है हमारे पास और ढाई बजे हमारा प्राइवेट मैम्बर्स बिजनेस शुरू होता है। तो दो और ढाई बजे के बीच में रखते हैं।

श्री मुलायम सिंह यादवः ठीक है, मैडमः।

उपसभापति: तो दो बजे आप आइए ढाई बजे आपकी छुट्टी देंगे। अब आप अपना बयान बोल दीजिए।

STATEMENT BY MINISTER Procurement of SU-30 MK Aircraft

र**क्षा पंत्री (श्री मुलायम सिंह यादव):** माननीय सभापति महोदय,

माननीय सदन को यह जानकारी देते हुए मुझे अत्यधिक प्रसन्नता का अनुभव हो रहा है कि दो वर्ष को लम्बी बातचीत के बाद हमारे रक्षा सचिव के नेतृत्व में भारतीय प्रतिनिधि-मंडल ने रूस से भारतीय वायु सेना को 40 एस॰ यू॰-30 एम॰ के॰ विमानों को आपूर्ति के लिए रूस से एक अनुबंध किया है। यह अनुबंध हमारे रक्षा मंत्रालय तथा रूजवोरूझानी और इर्कुत्स्क वैमानिकी उद्योग ऐसोसिएशन के बीच हुआ हैं: इस अनुबंध की मुख्य विशेषताएं इस प्रकार हैं:—

- (1) पहली बार, रूसी ऐजेन्सियां इमारे रक्षा अनुसंधान तथा विकास संगठन को अनुसंधान व विकास में भागीदार बनाने और संयुक्त रूप से वैमानिकी विकसित करने पर सहमत हुई हैं।
- (2) यह अनुबंध, भविष्य में ऐसे विमानों की पूर्ति के लिए हिन्दुस्तान एयरोनॉटिक्स लि॰ को भारत में ही इस विमान के लाईसेंस उत्पादन की अनुमति देता है।
- 2. एस॰ यू॰-30 अपनी किस्म का ऐसा बहु-उद्देशीय विमान है, जो लक्ष्य भेदन की अचूक क्षमता रखता है और इसको सहन-शक्ति भी बहुत अधिक है। इसकी विशिष्ट्यां भारतीय व्ययुसेना की संक्रियात्मक जरूरतों को ध्यान में रखकर डिजाइन की गई है। यह विमान अपनी किस्म के त्रिमानों की श्रेणी में भी अपनी लागत से कहीं अधिक उपयोगी है।
- 3. यह समझौता भारत रूस के पुग्ने मैत्री संबंधों, जो अन्य क्षेत्रों के अलावा रक्षा सहयोग के क्षेत्र में भी विद्यमान है, का घोतक हैं। पिछले कुछ वर्षों में हमारे संबंध और अधिक घनिष्ठ हुए हैं। इस प्रकार दोंनो पुग्ने मित्र देशों की यह महत्वपूर्ण भागीदारी संपूर्ण क्षेत्र की स्थिरता को बल देगी। धन्यवाद।

1.00 P.M.

SHRI JOHN F. FERNANDES (Goa): Madam, it is a very short statement. Within fifteen minutes we can seek clarifications.

THE DEPUTY CHAIRMAN: Though it is a short statement, the importance of the statement is there. We would do it tomorrow between 2.00 P.M. and 2.30 P M. I would like to know whether a copy of the statement in English has been distributed among Members.

SOME HON MEMBERS: Madam, we have received it.

उपस्थापतिः कल 2.00 से 2.30 बजे तक कम्प्लीट कर देंगे।

DR. Y. LAKSHMI PRASAD: Madam, what about my Zero Hour submission, which has been permitted by the hon. Chairman?

उपसभापतिः बाद में होगा। इसके बाद, जो बिल

^[] Transliteration in Arabic script.